

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4575
TO BE ANSWERED ON 12TH AUGUST, 2016**

JANANI SURAKSHA YOJANA

4575. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of top two expenses that eligible pregnant women have to bear and that are either not available or not covered under Janani Suraksha Yojana (JSY);
- (b) whether the nutritional benefits for pregnant women under the JSY are not being given in certain districts and if so, the details thereof, State/UT-wise;
- (c) whether the Government has any monitoring mechanism in place to ensure that the benefits of the JSY reaches the uncovered districts in various States/UTs, if so, the details thereof; and
- (d) the steps taken by the Government to ensure effective implementation of JSY in the poorly covered area?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): According to the “Programme Evaluation of Janani Suraksha Yojana” which was conducted in 2010, in the states of Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Odisha, Rajasthan, Uttar Pradesh and Uttarakhand, by the National Health Systems Resource Centre (NHSRC), the main out of pocket expenditures in institutional delivery were on drugs and on fees.

In order to eliminate out-of-pocket expenditure in institutional delivery, Government of India launched Janani Shishu Suraksha Karyakram (JSSK) in June 2011, which entitles all pregnant women delivering in public health institutions to absolutely free and no expense delivery including Caesarean section and complications during antenatal and postnatal period. Under JSSK, pregnant women are entitled to free drugs and consumables, free diagnostics, free blood wherever required and free diet including free transport from home to institution, between facilities in case of a referral and drop back home.

(b): The Janani Suraksha Yojana is aimed at increasing institutional delivery among pregnant women by providing conditional cash assistance to motivate them to deliver in health facilities and to meet incidental expenses associated with delivery. As such, the scheme does not aim to provide nutritional benefits.

(c) & (d): The Janani Suraksha Yojana is being implemented in all the districts across the country. For proper monitoring, effective implementation and to create awareness about benefits of the scheme, the Ministry has issued the following instructions to State Governments:

- Setting up of grievance redressal cells for prompt redressal of all grievances;
- To ensure fast and seamless flow of funds under JSY from State headquarters to District and further to Block PHCs and Sub-centre levels and payment of cash assistance before discharge of pregnant women after delivery;
- Public display of names of JSY beneficiaries in health facilities on a monthly basis so as to ensure transparency and check fraudulent payments;
- Payment of cash assistance under JSY to all beneficiaries preferably through Direct Benefit Transfer mode or through account payee cheques;
- Physical verification of beneficiaries by State and District officials in a random manner in order to check fictitious payments;
- To create awareness on JSY, States/UTs have been authorized to utilize upto 5% of JSY budget on administrative expenses including IEC. Also, more than 9.3 lakhs ASHA workers who are directly associated with JSY at the community level play a significant role in popularizing the scheme.

Further periodic verification of beneficiaries and assessment of the scheme is being done by the Ministry of Health & Family Welfare through the Regional Evaluation Teams (RETs) of the Regional Directorates.

Since 2011-12, the Ministry is also getting the Annual Transaction Audit of the National Health Mission (NHM) done through the Comptroller & Auditor General of India (CAG) in all the States in order to facilitate independent monitoring and to take corrective measures to control financial irregularities.